

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.232
CP/13(AHM)2024

Proceedings under Section 130 of Co. Act, 2013

IN THE MATTER OF:

Shakti Singh Deora

.....Applicant

Vs

NORTHWEST CANCER CARE PRIVATE LIMITED & Ors.

.....Respondent

Order delivered on 25/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant	: Mr. Vinit Nagar, PCS
For the Income Tax Department	: Ms. Bhoomi Gandhi, Advocate for : Mr. Maithili Mehta, Advocate
For the RoC	: Ms. Rupa Sutar, Dy. RoC
For the RD	: Mr. Shiv Pal Singh, Deputy Director
For the Respondent	: Mr. Arjun Sheth, Advocate a/w. : Mr. Kunal Mehta, Advocate & : Mr. Rajiv Chawla, Advocate

ORDER

A service report has been filed by the applicant on 24.04.2024, vide inward diary No. D-3536. The same is taken on record. As per the service report, respondent Nos. 1 to 6 were served through registered post and speed post on 13.04.2024, and 15.04.2024 respectively.

None has appeared on behalf of the respondent Nos. 3 to 6.

Learned Counsel and representative on behalf of the RD, RoC and Income Tax Department seek time to file their response. Let the same be filed, if any, within a period of two weeks, with an advance copy to the other side.

Learned Counsel for respondent Nos. 1 and 2 submitted that he has served a reply to the applicant, but could not be able to file through e-mode due to some technical glitch and coordinated with the Registry to file the same in due course of the date.

Ld. PCS for the applicant stated that notice was required to be issued to the concerned Ministry. Let steps be taken for the service of the copy of the paper book to the Ministry of Corporate Affairs (MCA).

Meanwhile, other non-appearing respondents may also file their replies, if any, within an extended time period. Thereafter, rejoinder, if any.

Re-list on 04.07.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)